

**श्री बड़े :** क्या यह सच है कि पाकिस्तान ने आसाम बार्डर पर और बंगाल की तरफ ट्रैचिज खोद दी है और वे ट्रैचिज अब भी कायम हैं और इससे आसाम में और उस बार्डर पर काफी अशांति और भयानकता छाई हुई है ? क्या शासन ने पाकिस्तान को इन ट्रैचिज के बारे में कुछ लिखा हुआ है ?

**श्री जवाहरलाल नेहरू :** जी हां । किसी कदम यह सच है कि ट्रैचिज खोदी गई हैं उधर से और हमने उनको लिखा है और उनकी तबज्जह इस तरफ दिलाई है ।

#### Labour Laws in Goa

\*562. **Shri S. M. Banerjee:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that all the Labour Laws have not yet been enforced in Goa;

(b) whether a strike of Port and Dock workers took place in May, 1963;

(c) if so, whether any settlement was reached; and

(d) the terms of settlement?

**The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon):** (a) A statement is laid on the Table of the House. [Placed in Library, see No. LT-1677/63].

(b) to (d). The strike of the Dock workers began on the 23rd May and ended on 3rd June 1963. The main terms of the agreement reached are:

- (i) the Workers' Union to accept the Dock Labour Pool Scheme,
- (ii) Modifications to be achieved by mutual discussions,
- (iii) the system of Mukkadams to be abolished forthwith,
- (iv) there will be no retrenchment of workers in employment for 3 months prior to 31st March, 1963,
- (v) no victimisation for participation in the strike,
- (vi) workers

arrested for breach of Defence of India Order to be released except those arrested for acts of violence and breach of public order, (vii) until final settlement and during period of negotiation the Pool will be under the supervision and control of an officer designated by Government.

**Shri S. M. Banerjee:** May I know whether the agreement has been implemented?

**Shrimati Lakshmi Menon:** The matter has been referred to the tribunal and it will be implemented.

**Shri S. M. Banerjee:** From the statement it appears that certain labour laws are being drafted by the Ministry of Law for being made applicable to Goa, that is, Employees Provident Fund Act, 1952, etc. I want to know when those things are likely to be drafted and implemented.

**Shrimati Lakshmi Menon:** I cannot give the exact date but as soon as the Labour Ministry finishes with it, it will be issued in the form of a regulation by the Government.

**Dr. Gaitonde:** The other day, a Bill was passed here—The Iron Ore Mines Labour Welfare Cess Act, and in view of the fact that the condition of the workers in Goa is not better than that in any other place, may I know when this Act is going to be extended to Goa?

**Shrimati Lakshmi Menon:** If the hon. Member refers to the statement that has been laid on the Table of the House, he will find what are the categories of laws which are extended and what are those laws which are under the consideration of the Goa Administration and waiting for recommendation, and what are those others which are being considered by the Government to be included in the regulations. The difficulty is we have no machinery for implementation of all the laws and as soon as the proper machinery is created, they will be extended to them.

**Shri Hari Vishnu Kamath:** In view of the fact that the ageing Prime Minister is overburdened with many problems not only external but also internal, including the Five Year Plan and the Kamaraj Plan, is it not time that the administration of Goa, Daman and Diu is transferred from his Ministry to the Ministry of Home Affairs, because then, there will be a better implementation of those programmes?

**Mr. Speaker:** It is a wider matter of policy.

**Shri Hari Vishnu Kamath:** He is too much overburdened; these things cannot be properly attended to in his Ministry.

**Mr. Speaker:** First, it is a wider matter of policy; second, it is only a suggestion.

**Shri Hari Vishnu Kamath:** What are the reasons? I want to know the reasons why it should not be transferred from his Ministry to the Ministry of Home Affairs.

**Mr. Speaker:** Order, order. Shri Tridib Kumar Chaudhuri.

**Shri Tridib Kumar Chaudhuri:** May I know what are the reasons for taking so much time for the consideration of the application of the Dock Workers' (Regulation of Employment) Act and the Indian Dock Labourers Act, when the only big labour trouble in Goa took place in connection with the docks as early as May, and especially when all these months have passed and the Government is taking so much time over it? I do not understand what they are doing.

**Shrimati Lakshmi Menon:** I have already stated that we have to consult the Goa administration, and then the relevant Ministries in the Government of India, and then we have to create the proper machinery for administration. These are the reasons why delay is there.

**Shri Bhagwat Jha Azad:** May I know what are the reasons for the Government to consider that Acts like the

Coal Mines Provident Fund Act or the Working Journalists Act are neither essential nor applicable to the conditions in Goa? What are the reasons?

**Shrimati Lakshmi Menon:** Because there are no coal mines in Goa.

**Dr. Colaco:** May I know whether it would not be advisable to postpone the full enforcement of these labour laws in Goa till the next December when democratic elections are to take place and a new administrative set-up will be coming into being in Goa?

**Shrimati Lakshmi Menon:** It is only a suggestion.

**Shri K. N. Pande:** May I know whether before the port workers went on strike, any conciliation machinery or conciliation of any sort was tried, and, if so, with what result?

**Mr. Speaker:** Was any conciliation machinery tried when the strike was on?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** So far as our information goes, no conciliation machinery was tried.

**Dr. Sarojini Mahishi:** In view of the emergency, when the strike of dock and port workers in Goa was going to be declared by the Government as unlawful, may I know the reasons for the delay in that declaration?

**Shrimati Lakshmi Menon:** The strike was over; it lasted only ten days or so.

#### Institute of Nuclear Medicine

\*564. { Shri Bhagwat Jha Azad:  
Shri P. C. Borooah:  
Shri D. C. Sharma:

Will the Minister of Defence be pleased to state:

(a) whether an institute of nuclear medicine and allied sciences has started functioning in Delhi.